

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 223

TO BE ANSWERED ON WEDNESDAY, 16th NOVEMBER, 2016

AMENDMENT IN REPRESENTATION OF PEOPLE'S ACT

223. SHRI A. T. NANA PATIL

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes amendment in Representation of People's Act to prevent use of money power in elections;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the time by which an amendment bill to address the issue of use of illegal money in election to influence voters is likely to be implemented?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS
AND INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a) to (c) The Law Commission in its 255th Report has, *inter alia*, made certain recommendations aimed at curbing undue influence of money power in elections. The said recommendations are under consideration of the Government.